

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN ZONE
BENCH, PUNE

ORIGINAL APPLICATION NO. 05/2025 (WZ)

IN THE MATTER OF:

THE GRAMPANCHAYAT, SHEDASHI AND ORS.

...APPLICANTS

VERSUS

KILITCH DRUGS (INDIA) LTD. AND ORS.

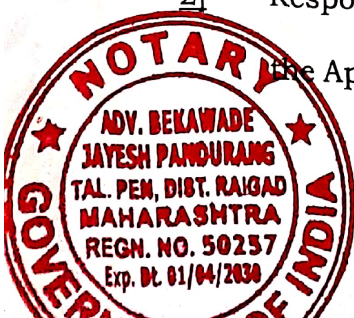
...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 5 and 6

MOST RESPECTFULLY SHOWETH:

1] This reply is being filed on behalf of the Respondent No. 5 and 6 to the above-captioned Application filed by the Applicants against Respondent No.1 Kilitch Drugs India Ltd. and Ors. ("**Kilitch Drugs**").

2] Respondent No. 5 and 6 specifically denies all averments contained in the Application under reply. No part of the Application under reply shall



be considered admitted by Respondent No. 5 and 6 unless expressly admitted in writing in this reply.

- 3] The Applicants have made several submissions before this Hon'ble Tribunal that are misleading and do not present a complete or accurate account of the relevant facts. In doing so, the Applicants have deliberately concealed various crucial facts and material documents that are essential for a fair and just adjudication of the matter.
- 4] The true and correct facts are set out in the subsequent paragraphs of this reply.
- 5] It is submitted that, there is no regional development plan sanctioned for Taluka - Pen, District Raigad, an area by the competent authority till date.
- 6] It is submitted that, the copy of the Index Map submitted by the Applicants as Annexure A-3 is merely a preliminary map intended for basic reference purposes to define the villages through which Balganga passes. Its primary objective is to provide an overview of which villages are situated along the Balganga River and to assist in identifying their approximate locations. This map serves as a general guide and does not contain any technical or scientific demarcation of flood lines or flood-prone areas of the Balganga River. Therefore, the Index Map at Annexure A-3 is not conclusive regarding the extent of flood lines or the risk posed by the Balganga River to the surrounding villages. Even in the Index Map there are no specifications or measurements shown for flood lines shown in the Index Map. The Index Map at Annexure A-3 is also not signed by all designated authorities yet, one of the reasons



being, the work of demarcation of flood lines for Balganga River is not yet completed. The work of demarcating the flood lines for Village Shedashi and / or Village Maldev, wherein the project unit of Kilitch Drugs is being constructed is yet to be undertaken.

- 7] Hydraulic Study of Balganga River and marking of Prohibitive and Restrictive Flood Zones, Pen-Maharashtra was issued by Water Resources Department. While the work was undertaken under this tender, the work remained incomplete, with flood lines marked only for select villages. The flood lines of Balganga river for Village Shedashi and / or Village Maldev are not demarcated as of now. The Balganga project is under process and several matters related to this are pending before the appropriate forum.

- 8] It is only upon the completion and finalization of the demarcation of flood lines of Balganga river that a clear and conclusive determination can be made as to which specific areas of Village Shedashi / Village Maldev fall within the prohibitive zone or the restrictive zone. Until such demarcation is concluded, any assertion regarding the classification of land within these zones would be premature and speculative.

- 9] Respondent No. 5 and 6 respectfully submits the following in response to the paragraph-wise averments made by the Applicants in the Application under reply.



- 10] With respect to the contents of the paragraph No. 1 to 3, no comment is required.
- 11] With respect to the contents of the paragraph No. 4 of the Application that, "The Applicant No. 1 is the Gram Panchayat of Village Shedashi in the Pen Tehsil of Raigad District in Maharashtra, through its Sarpanch. Shedashi village comprises a total of seven smaller hamlets such as Maldev, Khadki, Mainee, Taldev, Dhen, Fansivad; and Shedashiwadi. The Applicant No. 1 Gram Panchayat is the lawfully constituted Gram Panchayat as per the provisions of the Maharashtra Village Panchayats Act, 1959. A copy of the resolution empowering the Gram Panchayat of Shedashi village authorizing the Sarpanch to file the present Application has been annexed hereto and marked as Annexure A-1. The Applicant No. 2 and Applicant No. 3 are villagers residing in the hamlet of Khadki in Shedashi Village. The Applicant No. 4 is villager residing in the Fansivadi hamlet" – it is submitted that the same are incorrect and hence denied.
- 12] With respect to the contents of the paragraph No. 6 of the Application that, that the same are incorrect and hence denied.
- 13] With respect to the contents of the paragraph No. 7 of the Application that, the same are incorrect and hence denied.



14] With respect to the contents of the paragraph No. 8 of the Application that, "Flood lines are lines reflected in the sanctioned development plan of cities or Regional Plans of rural areas which demarcate the extent to which water level is could rise in the event of a flood. According to the circular dated 21.09.1989 issued by the Irrigation Department, there are two types of flood lines, demarcated in Blue and Red. Blue flood lines show the level of the flood that occurs at the frequency of 25 years. Red flood lines show the level of the flood that occurs at the frequency of 100 years. As per Regulation 3.1.3 of the UDCPR, no development is permissible between two Blue Lines and this portion is called "Prohibitive Zone". The Area between Blue and Red line is called the Restrictive Zone and a minimal number of construction can occur in it. A copy of the circular dated 21.09.1989 issued by the Respondent Irrigation Department has been annexed acrete and marked as Annexure A-2" - it is submitted that being legal submissions it is a matter of record.

15] With respect to the contents of the paragraph No. 9 of the Application that, "The Balganga river passing through Raigad originates from the Patalganga River Basin and joins Arabian sea near Dharmatre creek. In recent years, the construction of a dam for the Balganga river has resulted in severe inundation and flooding of over 13 villages through which the River passes. The Shedashivadi village and its hamlets have also been informed that they will experience flooding due to the construction of the dam. Due to the fact that the rehabilitation of the



persons in the affected village has not been completed, the dam is not yet fully operational, but the Applicants have been informed that their village will face further flooding and fluctuations in the water levels of the river once the dam is fully operational. A copy of index map of the Balganga River and its tributaries prepared by the Respondent Irrigation Department has been annexed hereto and marked as Annexure A-3"- it is submitted that the same are incorrect and hence denied.

- 16] With respect to the contents of the paragraph No. 10 of the Application that, it is not true to say that the demarcation of Flood Lines, which is done as per the instructions of the Irrigation Department. It is submitted that this is very vague statement and the same is not applicable in the present case. It is submitted that, we deny the contents of the para no.10.
- 17] With respect to the contents of the paragraph No. 11 of the Application that, Rule 3.1.3 (i) of the UDCPR accordingly provides that, 3.1.3. Construction within Blue and Red Flood Line i) Where Blue and Red flood line are marked on the Development Plan / Regional Plan or received from the Irrigation Department. a) The Red Flood Line and Blue Flood Line shall be considered as per the plan prepared by the Irrigation Department. The area between the river bank and blue flood line (Flood line near the river bank) shall be prohibited zone for any construction except parking, open vegetable market, garden, lawns, open space,



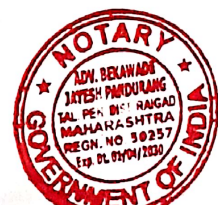
cremation and burial ground, sewage treatment plant, water / gas / drainage pipe lines, public toilet or like uses, provided the land is feasible for such utilization. Provided that, redevelopment of the existing authorised properties, within river bank and blue flood line, may be permitted at a plinth height of 0.45 m. above red flood line level.

b) Area between blue flood line and red flood line shall be restrictive zone for the purposes of construction. The construction within this area may be permitted at a height of 0.45 m. above the red flood line level.

c) If the area between the river bank and blue flood line forms part of the entire plot in Development Zone, then, FSI of such part of land may be allowed to be utilised on the remaining land. d) The red and blue flood line, if shown on the Development/Regional Plan / Planning Proposal shall stand modified as and when it is modified by the Irrigation Department" - it is submitted that the legal provision of UDCPR has been reproduced in para. Hence, no comment is made thereon.

18] With respect to the contents of the paragraph No. 12 of the Application that, the applicants make very generalised and vague statements and hence no comments.

19] It is true to say that, the Respondent no.1 has sought the No objection certificate from the Assistant Engineer, Grade -1, Hetwane Canal. However except that, we deny the contents of the par no. 13 in toto.



20] It is submitted that; the contents of the paragraph No. 14 of the Application are not true and correct hence denied. Except that the fact of No Objection letter has been issued by the Assistant Engineer Grade 1, Umbarde, Tal Pen, Dist. Raigad to Executive Engineer, Raigad Irrigation Department, Kolad, Tal. Roha. However, we deny the contents of the para no.14 in toto.

21] It is submitted that, the contents of the paragraph No. 15 of the Application that, "During the period of August 2022, the Revenue and Forest Department began processing the application of the Respondent No. 1 to convert a parcel of land in its possession bearing survey nos 24/1 to 24/46, 24/48 to 24/56, 24/58 to 24/71 admeasuring a total area of 5.86 Ha located at the Khadki hamlet from agricultural land to non-agricultural purpose. In the documents processing the Application of the Respondent No. 1, officers of the the Revenue and Forest Department such as the Respondent Tehsildar, Pen and the Respondent Circle Officer Kamarli clearly noted the said plot of land was barren, and had no construction on it, but did have an access road passing through providing connectivity between the Shedashivadi and Maldev hamlets. A perusal of the Enquiry Report prepared by the Circle Officer Kamarli sometime in August 2022 seemed to indicate that the officers of the Respondent Revenue and Forest Department had no objection to the conversion of the plot of land in question from an agricultural user/zoning to non-agricultural zoning. The said documents of the Respondent Revenue and Forest Department



prepared in August 2022 were obtained by the Applicant vide an RTI reply dated 27.06.2024. A copy of the RTI reply dated 27.06.2024 containing the documents of the office of the Respondent Revenue and Forest Department prepared in August 2022 has been annexed hereto and marked as Annexure A-6" - it is submitted that the same are incorrect and hence denied.

22] It is submitted that, the contents of the paragraph No. 16 of the Application that, "On 1.08.2022, the Executive Engineer (Construction) Raigad Zilla Parishad also gave its conditional NoC for the conversion of the plot in question possession of the Respondent No. 1 from agricultural to non-agricultural user/zoning on the ground that the plot had the Vakrul Link Road (bearing Rural Road No. 63 and first Chain No: 0/300 and last Chain. 0/500) running through the plot, and further expansion/widening of the road would be required due to the volume of traffic currently noticed on the road. A copy of the conditional NoC of the Executive Engineer (Construction) Raigad Zilla Parishad dated 01.08.2022 has been annexed hereto and marked as Annexure A-7" - it is submitted that the same are incorrect and hence denied.

23] It is submitted that, the para no. 17 is not true and correct hence denied. It is submitted that, the Executive Engineer, Raigad Irrigation Department issued an NoC dated 18.01.2022 to the Respondent



No.1.However, it is incorrect in the manner in which they are presented before this Hon'ble Forum.

- 24] With respect to the contents of the paragraph No. 18 of the Application that, it is not true and correct and hence denied.
- 25] With respect to the contents of the paragraph No. 19 of the Application that, it is not true and correct and hence denied.
- 26] With respect to the contents of the paragraph No. 20 of the Application that, it is not true and correct and hence denied.
- 27] With respect to the contents of the paragraph No. 21 of the Application that, they are incorrect and, therefore denied.
- 28] It is submitted that the contents of the paragraph No. 22 of the Application that, are incorrect and hence denied.
- 29] It is submitted that, the contents of the paragraph No. 23 of the Application that, are incorrect and hence denied.
- 30] It is submitted that, the contents of the paragraph No. 24 of the Application that, are incorrect and hence denied.
- 31] It is submitted that, the contents of the paragraph No. 25 of the Application that, are incorrect and hence denied.



- 32] With respect to the contents of the contents of paragraph No. 26 ,it is submitted that the same are incorrect and hence denied.
- 33] It is submitted, with respect to the contents of paragraph No. 27 , the same are incorrect and hence denied.
- 34] It is submitted, with respect to the contents of paragraph No. 28 that they are incorrect, therefore denied.
- 35] With respect to the contents of the contents of paragraph No. 29 that, they are incorrect, therefore denied.
- 36] “The Respondent Collector accordingly called all the recipients of its notice to be present for a hearing on the aforesaid issued on 03.07.2024 and further called upon the Respondent Government Authorities to submit a written report on the issues raised by the Collector in the notice prior to the scheduled date of hearing. A copy of the notice of the Respondent Collector dated 18.06.2024 has been annexed hereto and marked as Annexure A – 17” – it is submitted that the same is matter of record.
- 37] With respect to the contents of paragraph No. 30 that, “Vide a letter dated 25.06.2024, the Executive Engineer, Raigad Irrigation Department wrote to the District Collector that it had conducted a site inspection of the industrial unit of the Respondent No. 1 which had confirmed that:a. A portion of the constructions made by the



Respondent no. 3 is immediately next to the red line of the Bal Ganga River as per its index map. b. The construction of a compound wall using iron angles and tin sheets fell within the blue line of the Balganga River despite being impermissible under the provisions of the UDCPR” – it is submitted that they are incorrect in the manner in which they are presented by the Applicants in the Application under reply, therefore denied. It is submitted that, the flood line of Balganga River is not demarcated yet. Therefore, no question arises of blue line and flood line.

38] With respect to the contents of the contents of paragraph No. 31 that, “The Executive Engineer, Raigad Irrigation Department therefore noted that the Respondent No. 1 was evidently in breach of the letter issued by the office of the Executive Engineer, Raigad Department dated 18.01.2022. has been annexed hereto and marked as Annexure A-18” – it is submitted that they are incorrect in the manner in which they are presented by the Applicants in the Application under reply, therefore denied.

39] With respect to the contents of paragraph No. 32 that, “In response to the request of the Respondent Collector for written reports on the issues raised in the notice of 18.06.2024, the Assistant Director of A copy of the letter of the Executive Engineer, Raigad Irrigation Department written to the District Collector dated 25.06.2024 the Town Planning Department wrote to the Collector, on 26.06,2024 stating that:a. The construction of the plant by the Respondent No. 1 had not commenced



within the required period specified in permissions/NoC granted by the Gram Panchayat. b. Tribal lands were evidently grabbed by the Respondent No. 1 in order to construct its compound wall, and that 90% of the compound wall had been constructed till date. c. A physical inspection of the land constituting the site of the plant of the Respondent No. 1 was necessary. d. As per the observations of the Town and Country Planning Department, the Respondent No. 1 was not in breach of the conditions imposed by the Town and Country Planning Department. A copy of the report of the Town and Country Planning Department dated 26.06.2024 submitted to the office of the Collector has been nexed hereto and marked as Annexure A-19" – it is submitted that they are incorrect, therefore denied.

40] With respect to the contents of paragraph No. 33 that, "In response to the request of the Respondent Collector for written reports on the issues raised in the notice of 18.06.2024, the Deputy Conservator of Forests, Alibaug wrote to the Respondent Collector on 28.06.2024 that permission to cut 60 trees had previously been granted by its office to the Respondent No. 1 on the site of its proposed plant under the Maharashtra Felling of Trees (Rules) act 1964. However, the report of the Deputy Conservator of Forests, Alibaug submitted to the Respondent Collector on 28.06.2024 was silent on an allegation made by its own Range Forest Officer dated 07.06.2024 that over 360 trees had been felled on the concerned plot of land and no trees liad been grown on the land in over two years. A copy of the report of the Deputy



Conservator of Forests, Alibaug submitted to the Respondent Collector on 28.06.2024 has been annexed hereto and marked as Annexure A-20" - it is submitted that the same are incorrect and hence denied.

41] With respect to the contents of paragraph No. 34 that, "On 01.07.2024, the Respondent Tehsildar also submitted its Report to the Respondent Collector as requested in the notice dated 18.06.2024. The Respondent Tehsildar confirmed in his report dated 01.07.2024 that the compound wall of the Respondent No. 1 was evidently constructed within the floodline of the Balganga river, and that the Respondent No. 1 had evidently dumped debris and to widen the access road in the flood area. The Tehsildar accordingly recommended that the view of the Irrigation Department be considered on the of the construction made within the floodline of the Balganga river as well as the illegally, widened/constructed road of the Respondent spondent No. 1 created by dumping debris within the Flood points of the Balganaga river. A copy of the letter/report dated 01.07.2024 has been annexed hereto and marked as Annexure A-21" - it is submitted that the same are incorrect and hence denied.

42] With respect to the contents of paragraph No. 35 that, "It is submitted that the Applicant had expected that the Respondent Collector would take appropriate steps against the Respondent No. 1 for very clearly violating the conditions of its own conversion permission dated 15.12.2022 as well as the NoC / permission of the Irrigation




Department dated 18.01.2022. However, no such steps appear to have been taken by the Respondent Collector to demolish the constructions made by the Respondent No. 1” – it is submitted that the same is incorrect and hence denied.



43] With respect to the contents of paragraph No. 36 that, “Aggrieved the illegal actions of the Respondent No. 1 pertaining to the manner in which it has illegally constructed a compound wall around its industrial unit in a manner contrary to the provisions of the UDCPR and the NoCs and permissions granted to it by the Respondent Authorities, and the reclamation of the river bed of the Bal Ganga river to widen the access road in order to compensate for the portion of the access road usurped by the Respondent. The Applicants have been constrained to approach this Hon'ble Tribunal with prayers to restore and restitute the natural flow of The Balganga river in Shadeshi village. The Applicants have approached” - it is submitted that the same are incorrect and hence denied.

44] With respect to the contents of Ground A that, “That on February 21, 2024, the Circle Officer of Kamarli documented a panchnama in the presence of 25 villagers from Khadiki hamlet, highlighting that Respondent No. 1 had constructed compound wall around its industrial unit in violation of the NoCs and permissions granted. The construction failed to leave the required space for the villagers to access the existing road, instead creating an illegally widened kutchha road by dumping





debris on the Balganga riverbed, which was prone to frequent inundation. The villagers noted that this newly constructed road posed significant risks, particularly to schoolchildren and women, as it became dangerous and unusable during the monsoon season. Consequently, they demanded the dismantling of the unauthorized road and urged the restoration of the original access road for public use" - it is submitted that the same are incorrect and hence denied.

45] With respect to the contents of the contents of Ground B that, we deny the contents raised in the grounds. It is submitted that they are incorrect in the manner in which they are presented by the Applicants in the Application under reply, therefore denied.

46] With respect to the contents of the contents of Ground C that, "That the Respondent Tehsildar confirmed in his report dated 01.07.2024 that the compound wall of the Respondent No. 1 was evidently constructed within the flood line of the Balganga river, and that the Respondent No. 1 had evidently dumped debris and constricted an access road in the flood area" - it is submitted that the same are incorrect and hence denied.

47] With respect to the contents of Ground D that "The Circle Officer, Kamarli further wrote to the Tehsildar, Pen on 26.02.2024 that, "While all these terms and conditions were binding upon the company, they do



not appear to have abided by carry of these conditions The construction of a compound wall carried out by the company is adjacent to the river bed and in the middle of the access road, which ought to have been made beyond the flood line However, the company has not done so and therefore, appropriate action needs to be taken on the construction carried out by Kilitch Drugs Ltd" - it is submitted that the same are incorrect and hence denied.

48] With respect to the contents of Ground E that, "That the constructions of the Respondent No. 1 within the flood lines of the Balganga are not permissible as per the provisions of the Regulation 3.1.3 of the UDCPR" - it is submitted that the same are incorrect and hence denied.

49] With respect to the contents of Ground F that, "That both the construction of the compound wall within the prohibitive zone of the Balganga river and the illegal construction/widening the access road by dumping of debris by the Respondent both have resulted in severe obstruction to the natural low of the Balganga river. The Applicant submits that the Balganga river is already subject to significant strain and obstruction of its natural flow due to the Balganga River Project/Dam which has resulted in extreme flooding in and around Khadki hamlet." - it is submitted that the same are incorrect and hence denied.



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With respect to the contents of Ground G that, "The Respondent Collector, in receipt of the complaints submitted by the Applicant Panchayat, evidently initiated proceedings to investigate the illegal constructions of the Respondent No. 1, but has not taken any action or steps against the Respondent No. 1 despite the specific reports of the Executive Engineer, Raigad Department, the Circle Officer, Kamarli and the Tehsildar, Pen that the Respondent No. 1 was in breach of the terms and conditions, imposed on it particularly in relation to its illegal constructions in the flood plains of the Balganga river." - it is submitted that the same are incorrect and hence denied.

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With respect to the contents of Ground H that, "That the Deputy Conservator of Forests, Alibaug wrote to the Respondent Collector on 28.06.2024 that permission to cut 60 trees had previously been granted by its office to the Respondent No. 1 on the site of its proposed plant under the Maharashtra Felling of Trees (Rules) act 1964. However, the report of the Deputy Conservator of Forests, Alibaug submitted to the Respondent Collector on 28.06.2024 was silent on an allegation made by its own Range Forest Officer dated 07.06.2024 that over 360 trees had been felled on the concerned plot of land and no trees had been grown on the land in over two years. The Respondent Collector has not taken any action on the evident illegal felling of trees by the Respondent No. 1" - it is submitted that the same are incorrect and hence denied.



52] With respect to the contents of Ground I , J and K that, "That the judgments referred by the applicant of the Hon'ble NGT in various matters are irrelevant and hence no comment on the grounds raised by the applicants.

53] With respect to the contents of paragraph No. 37 to 39 it is submitted that the same are denied.

54] The Application under reply filed by the Applicants may kindly be dismissed.

Place: _____

Date: _____

M. Mandlik.
Assistant Engineer Gr.-1
Hetwane Canal Sub Division No.1
Umbarde-Pen
Respondent No. 5 & 6

M.

Advocate for Respondent No. 5 and 6



VERIFICATION



Ms. Geetanjali K. Mandlik, Age: 27 years, Occupation: Service, having office at: Hetawane Canal Subdivision No. 1, Umbarde. Tal. Pen, Dist. Raigad, the

Respondent No. 5 and 6 do hereby solemnly affirm / state on oath that the contents of the aforesaid paragraphs are true and correct to the best of my knowledge, belief, and information. In witness whereof, verified at

_____ this ____ day of _____ 2025.

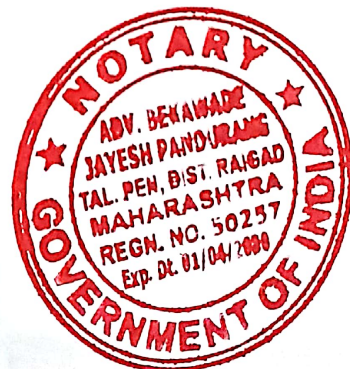
Geetanjali K. Mandlik
Geetanjali K. Mandlik
Assistant Engineer Gr.-1
Hetwane Canal Sub Division No.1
Umbarde-Pen

BEFORE ME

Beke
ADV. BEKAWADE JAYESH PANDURANG
NOTARY, GOVT. OF INDIA
RAIGAD DIST.
REGN. No. 50257

Beke
NOTED AND REGISTERED
SERIAL NUMBER: 14/2025
DATE: 03/06/2025

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN ZONE
BENCH, PUNE**

ORIGINAL APPLICATION NO. 05/2025 (WZ)



IN THE MATTER OF:

THE GRAMPANCHAYAT, SHEDASHI AND ORS.

...APPLICANTS

VERSUS

KILITCH DRUGS (INDIA) LTD. AND ORS.

KILITCH DRUGS (INDIA) LTD. AND ORS.

...RESPONDENTS

AFFDAVIT

I, Ms. Geetanjali K. Mandlik, Age: 27 years, Occupation: Service, having office at: Hetawane Canal Subdivision No. 1, Umbarde. Tal. Pen, Dist. Raigad., the authorised signatory of the Respondent No. 5 and 6 do hereby state on solemnly affirmation that,

1. I say that, I have been authorised to represent the Respondent No. 5 and 6 in the present proceedings and I am aware of the facts and circumstances regarding the subject matter of the present proceedings, and I am competent to execute the present affidavit.



2. I say that the accompanying reply is filed on behalf of Respondent No.5 and Respondent No.6 has been prepared under my instructions. I have read the contents of the same. I say that the contents of the reply are true and correct to the best of my knowledge, information and belief. I have signed and solemnly affirmed at _____ today _____.

I know the affiant

Advocate

D. Mandlik
Assistant Engineer Gr.-1
Hetwane Canal Sub. Division No.1
Umbarde-Pen

BEFORE ME
D. Mandlik
ADV. BEKAWADE JAYESH PANDURANG
NOTARY, GOVT. OF INDIA
RAIGAD DIST.
REGN. No. 50257

D. Mandlik
NOTED AND REGISTERED
SERIAL NUMBER: 15/2025
DATE: 03/06/2025

**THIS DOCUMENTS
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IDENTIFIED BY
ADV.- Bekawade Jayesh Pandurang
SIGN. *D. Mandlik*





भारतीय विशिष्ट पहचान प्राधिकरण
 भारत सरकार
 Unique Identification Authority of India
 Government of India



E-Aadhaar Letter

नोंदणी क्रमांक./Enrolment No.: 0206/59005/02646

Date: 18/02/2014

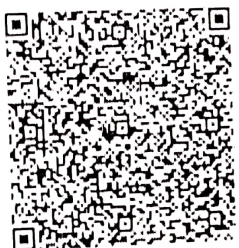
Geetanjali Kalidas Mandlik (गीतांजली कानिदाम मंडलिक)
 D/O. Kalidas Mandlik, AUSA Road, Engineering Colony,
 Datta Nagar, Latur, Latur,
 Maharashtra - 413512

सूचना

- आधार श्रेकॉडीचे प्रमाण आहे, नागरीकत्वेने नाही.
- श्रेकॉडीचे प्रमाण ऑनलाईन अर्थिन्टीफिकेशन द्वारा प्राप्त करा.
- हे इलेक्ट्रॉनिक प्रक्रिये द्वारा तयार झालेले एक पत्र आहे.

सुचना आधार क्रमांक/ Your Aadhaar No.:

4461 6642 2229



INFORMATION

- Aadhaar is a proof of identity, not of citizenship
- To establish identity, authenticate online
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आधार-सामान्य माणसाचा अधिकार



- आधार देशभराने मान्य आहे.
- आधार माफी आपण एकदाच सामान्य नोंदणीची आवश्यकता आहे.
- सुपया आपल्या मध्याचा मोबाइल नंबर व ई-मेल पत्ता नोंदवा. यामुळे आपल्या विभिन्न सुविधा प्राप्त करण्यासाठी मदत मिळेल.

Signature Not Verified
Digitally signed by Geetanjali Kalidas Mandlik
Date: 2014.02.18 11:27:40 IST

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 GOVERNMENT OF INDIA



गीतांजली कानिदाम मंडलिक
 Geetanjali Kalidas Mandlik
 जन्म तारीख/ DOB: 30/06/1997
 महिला / FEMALE



भारतीय विशिष्ट पहचान प्राधिकरण
 UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पत्ता:
 D/O. कानिदाम मंडलिक,
 औसा रोड, इंजिनियरिंग
 कॉलनी, दत्त नगर, लातूर,
 महाराष्ट्र - 413512

Address:
 D/O. Kalidas Mandlik, AUSA Road,
 Engineering Colony, Datta Nagar,
 Latur, Latur,
 Maharashtra - 413512

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आधार-सामान्य माणसाचा अधिकार Aadhaar-Aam Admi ka Adhikar

mandlik.

